

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2100**

TO BE ANSWERED ON THE 14TH MARCH, 2023/ PHALGUNA 23, 1944 (SAKA)

DRUG SEIZED BY CENTRAL AGENCIES

2100. SHRI VIJAYAKUMAR (ALIAS) VIJAY VASANTH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has noticed that the central agencies have seized large quantity of drug (Heroin) in the various places across the country;

(b) if so, the details thereof including the total quantum and value of drugs in international market;

(c) whether the Government has conducted any detailed inquiry into the matter;

(d) if so, the details thereof including the details of the sender and receiver of the drugs;

(e) whether the privatization of ports and airports has caused increase in large scale smuggling of drugs; and

(f) if so, the details thereof along with the steps taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): The data of Drugs (Heroin) seized by various central Drug Law Enforcement Agencies in last three years as reported to Narcotics Control

Bureau (NCB) is given below:

	2020	2021	2022
Heroin Seized (in KG)	546	4671	1791

The data regarding value of seized drugs in international market is not maintained by the NCB.

(c) & (d): The seizures mentioned above are under investigation with the concerned agencies.

(e) & (f): There is no survey/study to indicate that the privatization of ports and airports has caused increase in large scale smuggling of drugs. However, government has taken various steps to curb trafficking of drugs through airports and seaports. Some of which are as under :-

(i) The Government has introduced the NCORD mechanism in 2016 to have effective coordination of actions among various Ministries, Departments, Central and States law enforcement agencies dealing with narcotics. The mechanism was restructured in 2019 into a 4 tier structure as detailed under:-

- Apex Level Committee (headed by Union Home Secretary)**
- Executive Level Committee (headed by Special Secretary (IS), MHA).**
- State Level Committee (headed by Chief Secretary of the concerned State).**
- District Level Committee (Headed by District Magistrate)**

In the year 2022, the NCORD mechanism has been further strengthened by addition of new members at different levels to make it more effective and comprehensive.

Representatives of Ministry of Port Shipping & Waterways, Indian Navy, Indian Coast Guard, Central Board of Indirect Taxes & Customs, Coastal Police, Port Trust of Coastal States, Postmaster General, India Post and State Maritime Board and Port Authorities in Coastal Districts are part of this mechanism at different level.

- (ii) A Joint Coordination Committee (JCC) was constituted consisting of Central and State Agencies to monitor investigations in case of large seizure of drugs.**

- (iii) As drug trafficking is a trans-national problem, India has signed Bilateral Agreements with 27 countries, Memorandum of Understandings with 15 countries and Agreements on Security Cooperation with 02 countries for combating illicit trafficking of Narcotics Drugs and Psychotropic Substance and Chemical Precursors as well as related offences.**

- (iv) **Government through NCB co-ordinates with various international organizations such as SAARC Drug Offences Monitoring Desk (SDOMD), Brazil, Russia, India, China and South Africa (BRICS), Colombo Plan, Association of South East Asian Nations (ASEAN), ASEAN Senior Officials on Drug Matters (ASOD), Bay of Bengal Initiative For Multi-Sectoral Technical and Economic Co-Operation (BIMSTEC), Shanghai Cooperation Organization (SCO) and INTERPOL etc. for sharing of intelligence and information, participation in the workshops, capacity building, etc.**
- (v) **NCB is organizing sensitization programme with the Domestic and International courier companies with specific emphasis on the following aspects:**
- (a) Identification of red flag indicators of International/National parcels.**
 - (b) Gaps in the functioning of courier agencies.**
 - (c) Emphasis on KYC.**
 - (d) Provision of CCTV at booking counters.**
 - (e) Mandatory X- Ray screening.**
 - (f) Conducting training for courier parcel officers.**
